

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

IA No. 06 of 2017 in TP No. 26/397/398/GB/2016
(CP No. 80/2000)

Kamakhya Kumar Roy

- Petitioner

-Versus-

M/s. Bogidhola Tea & Trading Co.(P)Ltd & Ors. - Respondents

PRESENT

Hon'ble Mr. Justice P K Saikia, Member (Judicial)

Date of Order : 26.05.2017

| | |
|---------------------|---------|
| Name of the Company | |
| Under Section | 397/398 |

| Sl. No. | Name & Designation of Authorized Representative (in Capital Letters). | Appearing on behalf of | Signature with date |
|---------|---|------------------------|---------------------|
|---------|---|------------------------|---------------------|

ORDER

Heard Mr. S.Chakraborty, learned counsel for the applicant . Mr. B. Kaushik, learned Advocate for the respondent Nos. 1 and 4, Mr. NBP Singha, Advocate for the respondent No.3. Also heard Mr. P.K.Roy , respondent No.2 , who appears in person.

It is submitted by Mr. S.Chakraborty, learned Advocate for the appellant that the Respondent Nos. 1 and 4 have filed reply against the petitioner seeking substitution of legal representatives of the petitioner, Late Kamakhya Kumar Roy. The learned Advocate further submits that the copy of the said reply has been served on the counsel for the appellant only today and in such a situation, he is not in a position to file rejoinder to the reply. He, therefore, prays for some time to file rejoinder. Heard. Prayer is allowed.

Accordingly, 2(two) weeks time is granted to the appellant to file rejoinder supplying simultaneously copies thereof to the respondent Nos. 1 and 4 either by e-mail or by Register Post or by Speed Post.

The respondent Nos. 1 and 4, if so advised, may file sur-rejoinder, if any, within 1(one) week therefrom.

List this matter on 12.07.2017.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench: Guwahati.

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